

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 287 of 2015 & IA No. 468 of 2015**

**Dated: 21<sup>st</sup> December, 2015**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**M/s. Swasti Power Ltd. .... Appellant(s)  
Versus  
Uttarakhand Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Tarun Johri

Counsel for the Respondent(s) :

**ORDER**

Heard.

Admit.

Issue notice of the instant Appeal to all the respondents returnable within three weeks from today. Respondents are directed to file their respective reply/counter affidavit within four weeks from today. Rejoinder may be filed by the appellant within two weeks thereafter.

Dasti service is permitted.

Post this Appeal for hearing on **1<sup>st</sup> March, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

rkt/sh

**( Justice Surendra Kumar )  
Judicial Member**